

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5742 of 2020

---

Mukesh Kumar Mahto ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---

For the Petitioner : Mr. Sanjay Kumar Pandey, Advocate

For the Opposite Party : Mr. Sardhu Mahto, A.P.P.

---

2/10.09.2020 Heard the parties.

So far as defect no. 4 is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, defect no. 9 (i) to 9 (vii) are concerned, the same are ignored.

The petitioner is an accused in connection with S. T. No. 14 of 2020 arising out of Ramgarh P.S. Case No. 297 of 2019.

Earlier the prayer for bail of the petitioner was rejected at that stage in B. A. No. 1224 of 2020.

The petitioner appears to be in custody since 15.11.2019 on the allegation of recovery of a countrymade pistol loaded with three live cartridges.

Regard being had to the period of custody and the observation made earlier, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned IVth Additional District & Sessions Judge, Ramgarh in connection with S. T. No. 14 of 2020 arising out of Ramgarh P.S. Case No. 297 of 2019.

(Rongon Mukhopadhyay, J)